

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P.(IB) No. 140/BB/2023

IN THE MATTER OF:

M/s. Winsome Breweries Ltd. ... Petitioner
Vs.
M/s. Bhorukha Power Corporation Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 22.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anupam Agarwal with Ms. Prerna Jain. K
For the Respondent : Ms. Aishwarya. J

ORDER

Heard the Ld. Counsels for the Petitioner and the Respondent.

1. In compliance to the order dated 15.04.2024, Ld. Counsel for the Petitioner has filed written submission along with judgments vide Dy.No.2811 dated 16.05.2024. However, it is noticed that 3 ICD's were received on 25.10.2016, 22.02.2017 and 10.08.2017 respectively, during the year 2016-17. In the request letter for ICD, it is mentioned the loan tenure is 120 days. Further, it is stated by the Ld. Counsel for the Petitioner the ICDs were subsequently renewed from time to time, at the request letter for renewal by Corporate Debtor.
2. The Ld. Counsel for the Petitioner is directed to file a brief notes in not more than 3-4 pages in total, explaining the 'event of default' and explaining as to how limitation is satisfied, within a period of one week; serving the copy on the Respondents.
3. List the case on **26.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)